

to disembark. This order was strictly enforced and even the Supervisor of the ship was not allowed to go down and meet the Shore Supervisor on official duties.

श्री रघुनाथ सिंह : इसके सम्बन्ध में भागे के लिए भारत सरकार द्वारा क्या प्रबन्ध किया जा रहा है ? हिन्दुस्तानियों की जो इतनी बेइज्जती की गई है और उनको पोर्ट पर उतरने नहीं दिया गया है, इसके बारे में आप लोगो ने क्या किया है ?

श्री साबित अ ही जी पुतंगाल की जो हालत है वह आप जानते ही हैं और ऐसे हालात में उनके साथ किया ही क्या जा सकता है और न ही हम इस काबिल हैं कि कुछ उनसे कहें।

श्री रघुनाथ सिंह : पुतंगाल के जहाज अगर हमारी इंडियन पोर्ट पर आयेंगे, तो जो व्यवहार उन्होंने हमारे साथ किया है, वही व्यवहार क्या हम उनके साथ करेंगे और किस तरह से उनके इस व्यवहार का उत्तर देंगे ?

प्रधान मंत्री तथा वेंडेशिन कार्य मंत्री (श्री म्वा राल इह्लू) : जो कुछ भी करना है वह उस वक्त देखा जाएगा और देखा जाएगा कि क्या हालत है, क्या मौका है और फिर तय किया जाएगा। पहले से ही ऐसी बातें कह देना, आप जानते हैं यो भी मूनासिब नहीं है और अगर किमी से लडाई लडनी है तो पहले से कोई ऐलान नहीं करता है।

Shri D. C. Sharma: May I know if we make use of the good offices of any country or any Embassy for bringing to the notice of the Portuguese such complaints?

Shri Jawaharlal Nehru: We have sent a number of complaints of this kind, and we shall no doubt send others, but not with any great result in this particular matter. If I may say so, it is not much good complaining of another person's rudeness or lack of civilised manners.

Demand for Foreign Exchange

*550. **Shri T. K. Chaudhuri:** Will the Minister of Planning be pleased to state:

(a) whether any reassessment of the total and year-to-year demands for foreign exchange in terms of Dollar, Sterling, Deutsch-Mark, Roub'le and other foreign currencies, arising out of the Second Five Year Plan, has been made by the Planning Commission or by any agency of Government since the beginning of the current financial year;

(b) if so, the considerations taken into account for the purposes of this assessment; and

(c) whether Government will lay on the Table a comprehensive statement showing the results of these assessments?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) Foreign exchange requirements for the Second Plan are reviewed by the Planning Commission and the Ministry of Finance from time to time. It is not possible to work out with any precision these requirements in terms of the different currencies mentioned.

(b) For purposes of estimating foreign exchange requirements, account is taken of (i) changes in the prices of imports and in freight rates; (ii) the latest available cost estimates of the projects in the Plan, in particular, the requirements of the core projects; (iii) the likely level of non-plan imports, including food imports and defence requirements; (iv) any foreseeable changes either on the receipts or on the payments side;

(c) No such statement can be placed on the Table of the House. In this matter of the foreign exchange situation, Government take the House into confidence as and when that is appropriate.

Shri T. K. Chaudhuri: The hon. Deputy Minister just stated in answer to part (a) of the question that the year-to-year or periodical reassessment will not be made. May I know why that cannot be exactly calculated and made? Government cannot proceed on a rule-of-thumb method.

The Minister of Finance (Shri T. T. Krishnamachari): In relation to the Plan projects one has to wait for a period, that is to say until some of

these schemes get a momentum and negotiations are complete in regard to other schemes. I mentioned the other day in my speech on the Plan that we might be able to give some idea about it round about the Budget session, perhaps in April, as to what will be the schemes that we have finally taken over and what might be the schemes that we might take over because of an offer of some foreign exchange assistance.

So far as the particular question is concerned, viz., part (a), it is not a matter of either the Planning Commission or the Finance Ministry looking into our foreign exchange need in terms of particular currencies, because except in special cases, the foreign currency that is available to us is convertible. If I get Dutch Marks, it is convertible into sterling, and also into dollars. If we get dollars, unless it be that it is earmarked for payment in a particular country as it might be in the case of a World Bank loan where a particular country makes available its own portion of its contribution to the World Bank, it is convertible. So, any assessment in terms of particular currencies is not necessary, and it would be a futile exercise.

Of course, I also mentioned the other day, the hon. Member might remember, that we are making half-yearly budgets in regard to our foreign exchange position not merely in regard to the Plan expenditure but also in regard to the non-Plan expenditure which is of a normal nature. So, these exercises are made, and it would not be necessary to make them in the terms required by the hon. Member, but they are being made.

Shri Tyagi: In view of the foreign exchange difficulties, are the Government or the Planning Commission keeping an account of the deferred payment agreements arrived at with various countries and the years of their maturity, and are we planning for the payment in those particular years in future?

Shri T. T. Krishnamachari: Yes, Sir. It is the duty of the Finance Ministry to do it, keeping an account is not that of the Planning Commis-

sion. The Planning Commission calls for this information from the appropriate Ministry. The Finance Ministry is keeping an account as to what will be the payment that will fall due either in regard to loans or in regard to deferred payment terms which private parties have entered into. I do not know if the hon. Member has seen a notification that was issued a couple of months back that every deferred payment arrangement which involves payment of foreign exchange should be registered with the Chief Controller of Imports. These figures are transmitted to the Finance Ministry so that we know at a given time what would be our commitments say in 1960-61, 1961-62 and so on.

Shri Tyagi: Has any one of these countries agreed to the non-convertible rupee basis of trade?

Shri T. T. Krishnamachari: There are various cases in which minor agreements of this nature involving small amounts have been made, but anything which is perhaps of some substantial nature happens to be agreements made with East European countries.

Shri T. K. Chaudhuri: May I know whether any register is kept of the demands that might be made of our foreign exchange resources in respect of the import licences that are issued periodically, particularly, the import licences that are issued to the private sector? Is there any liaison with the private sector so that Government might ascertain their foreign exchange commitments?

Shri T. T. Krishnamachari: Yes. We are now attempting to do it, because formerly the issue of licences did not necessarily mean that they will mature for payment, for, people often got a licence but did not use it, whereas, today with the restriction that obtains we can reasonably presume that every licence will be used. So, these figures are kept, and not merely these, but we have a cross check also. We also know the quantum of letters of credit that are outstanding. That comes on the Reserve Bank. We have various cross checks now in this manner as to what our liabilities will be at a given period approximately.